NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1071/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017

NAME OF THE PARTIES:

Safilo India Pvt. Ltd.

V/s.

Rockym Optimor Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

PULKIT SHARMA Counsel

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Joh

Fox MANDAL

JARTNERS

(MR VISHAL LOHIA - FOR BITTIONER)

Mustefa Kachwala (Respondent

Lo. 7

Kachwala Miser & Lo

MR Husein Lokhandwala)

Director

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ORDER

T.C.P. No. 1071/397-398/NCLT/MB/MAH/2015

- The Learned Representatives of both the sides along with Parties are present.
- 2. An Amicable Settlement is arrived in the Court itself, according to which, the Debtor has agreed to make the Payment of Rupees Thirty Lakhs against the outstanding debt. The Schedule is also settled amongst the parties, according to which, an amount of Rupees
 Ten Lakhs is to be paid through Cheque No. 79632 dated 22.11.2017 of J&K Bank. For the rest amount of Rupees Twenty Lakhs; it is decided that it will be equally paid by the end of December 2017 and by first week of January 2018.
- The Parties shall revert back and inform this Bench the compliance of the Undertaking given on 09.01.2018.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 22.11.2017. Sd/-

M.K. Shrawat Member (Judicial)

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